

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4864
ANSWERED ON:28.04.2008
DEFAULTER CONTRACTORS
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) Whether a large number of contractors do not deposit regularly/properly the employers share of Employees Provided Fund (EPF) contribution;
- (b) If so, the details thereof including the number of defaulting contractors and the number of the affected contract workers in each State;
- (c) Whether the Government has taken any steps to recover the such amount; and
- (d) If so, the details thereof alongwith the amount recovered from them during each of the last three years and thereafter till date, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (d): As the Schemes framed under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 do not distinguish an employee employed by an employer either directly or by or through a contractor, no separate record in respect of contractors is maintained by the Employees' Provident Fund Organisation. However, compliance of the covered establishments including contractors, is monitored regularly by the Employees' Provident Fund Organisation and on detection of default appropriate action is taken against them. The total outstanding dues of all the establishments as on 31-03-2007 are Rs. 2607.47 crore. Wherever default in respect of such employees is noticed, actions in accordance with the provisions of the Act are taken. This includes assessment of dues under section 7A of the Act and recovery thereof by way of attachment of movable/immovable property, arrest of defaulters, etc.